GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- 4212 TO BE ANSWERED ON- 27/03/2023

LEGAL FRAMEWORK FOR TSP

4212. SHRI S. VENKATESAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government propose to bring legal framework for implementation of Tribal Sub-Plan as States like Karnataka, Andhra Pradesh and Telangana already have such laws;

(b) whether the Government reviewed implementation of TSP during the last five years, if so, the details thereof;

(c) whether there is any proposal to bring framework for TSP to check violations and diversion of funds on the lines of acts in force in States like Andhra Pradesh, Telangana and Karnataka; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SMT. RENUKA SINGH SARUTA)

(a) to (d): Government reviews the implementation of TSP from time to time. The details of review of utilisation of the Scheduled Tribe Component funds are available at stemis.gov.in. It has been observed that utilisation of Development Action Plan for Scheduled Tribes/ Tribal Sub-Plan (DAPST/TSP) grants under various Ministries/Departments has been generally in the range of 90 to 96% (Statement at Annexure-I). Through regular supervision the government has been ensuring effective utilisation and implementation of TSP grants.

Statement in reply to part (a) to (d) of Lok Sabha Unstarred Question 4212 regarding "Legal Framework for TSP" raised by SHRI S. VENKATESAN for answer on 27.03.2023.

The details of Allocation and Expenditure under STC during last five years by the Central Ministries /Departments are as follows:

			Rs. In crore
Year	DAPST/TSPAllocation (RE)	Expenditure	% Expenditure out of RE
2017-18	31292.20	30329.76	96.92
2018-19	39545.48	35352.77	89.40
2019-20	47748.83	45856.40	96.04
2020-21	51780.82	48084.10	92.86
2021-22	85930.47	82530.58	96.04

Data Source: RE & Exp.- Expenditure Profile: Statement 10B of Union Budget and STC- MIS portal.
